

15.11.88

DA-1944/88

-2-

Present:- Shri Shashi Prakash, Counsel for the Applicant.

Shri P.H. Ramchandani, Counsel for the Respondents.

This case has been listed today for considering the prayer for interim relief made by the applicant. However, when the matter came up for hearing, Shri P.H. Ramchandani, the learned counsel for the respondents, was fair enough to draw our attention to a decision of this Tribunal in DA-1844/88 (Bihari Lal & Others Vs. Secretary, Department of Food) and to suggest that if the applicant makes a representation to the authorities immediately to consider her case for regularisation on the basis of her past ad hoc service, the respondents would consider the same sympathetically. We put this to Shri Shashi Prakash and suggested to him that his client may make a representation. He agreed to do so.

2. In view of the above, we consider it fit to dispose of the main application on the following lines:-

- (i) The applicant will immediately make a representation to the authorities to regularise her service.
- (ii) Immediately on receipt of the application from the applicant, the respondents will consider the request of the applicant for regularisation in terms of the orders regulating the same <sup>and give a decision thereon</sup> as expeditiously as possible but not later than 31.12.1988.

3. The application is disposed of on the above terms.

P.Srinivasan  
(P. Srinivasan)  
A.M.

and  
(P.K. Kartha)  
V.C.(J)